

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 85273 of 2013

(Arising out of Order-in-Appeal No. US/835/M-II/2012 dated 22.11.2012 passed by the Commissioner of Central Excise (Appeals-II), Mumbai.)

M/s. Larson & Turbo Ltd
Gate -7F, & A Powai Compus,
Saki Vihar Road, Mumbai – 400 072.

.....Appellant

VERSUS

Commissioner of Central Excise, Mumbai - II
9th Floor Piramal Chambers,
Jijibhoy Lane, Lalbaug,
Parel, Mumbai – 400 012.

.....Respondent

APPEARANCE:

Shri Ansh Agal, Advocate for the Appellant

Shri Sunil Kumar Katiyar, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85638/2023

Date of Hearing: 22.02.2023
Date of Decision: 22.02.2023

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificates. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated & Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)